

DR. 12
4-00 pm

IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD.

...

O.A. No. 1938 of 1993

Hanuman Prasad Srikhwar ... Petitioner.

Versus

Union of India
and others Respondents.

...

Hon. Mr. S. Das Gupta, A.M.
Hon. Mr. T.L. Verma, J.M.

(By Hon. Mr. S. Das Gupta, A.M.)

Heard Sri S.K. Singh, brief holder of Sri
S.P. Shukla.

The applicant in this case was an Extra Departmental Branch Post Master. He was charge-sheeted for unauthorised absence and thereafter, his services were terminated. The applicant filed an appeal and the same was also rejected by an order dated 23.10.1992. Thereafter the applicant filed a review petition before the competent authority on 22.2.1993, a copy of which has been placed at Annexure-A 1, and the said review petition is stated to be pending before the respondents without any decision thereon.

2. In these circumstances, it has been prayed by the applicant in this O.A. that a direction be issued to the respondents to consider his review petition and dispose of the same.

3. In view of the facts and circumstances stated in the application, we feel that it would be just and fair to direct the

wL

competent authority to consider the review petition of the applicant on merit and dispose of the same. We have been told by the counsel for the applicant that the Director of Postal Services, Kanpur who is respondent no. 4 in the application is the competent authority to consider the review petition, as such, the respondent no. 4 is directed to consider the review petition of the applicant on merit and dispose of the same by a reasons and speaking order within a period of 3 months from the date of communication of this order.

4. The application is disposed of with the above directions. There will be no order as to costs.

J. M.

W.C.
A.M.

Dated: 14.7.1994

(n.u.)